


FIR No. 296/20  
PS PIA  
State V/s Aakar talwar

Fresh Bail Application Received Through Email U/s 437 Cr.Pc

Pr: None for Applicant Through VC

IO / SHO to file reply on 26-10-20



Link MM  
Dt 22-10-20

22/10/20

FIR No. 14571/19  
PS Shakarpur  
Mohit Raghav V/s State

Fresh Bail Application Received Through Email U/s 437 Cr.Pc

Pr: None for Applicant Through VC

IO / SHO to file reply on 26-10-20



Link MM  
Dt 22-10-20


22/10/20

FIR No. 62/20  
PS Krishna nagarm  
State V/s Not Known

Fresh Superdari Application Received Through Email

Pr: None for Applicant Through VC

IO / SHO to file reply on 27-10-20

  
Link MM  
Dt 22-10-20


22/10/20

FIR No. Not Known  
PS Krishna Nagar  
Amit kr. Jain V/s State

Fresh Bail Application Received Through Email U/s 437 Cr.Pc

Pr: None for Applicant Through VC

IO / SHO to file reply on 26-10-20



Link MM

Dt 22-~~10~~-20 (22/10/20)

State vs. Bhagirath pal

FIR No. 409/20

PS shakar pur

21.10.2020

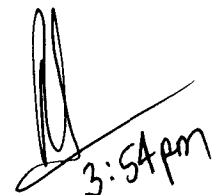
Ld. Po is on Leave today.

Fresh application for Surrender application receive by through email.

Present : Ld. APP for the State.

None for applicant.

for put up on 22.10.2020.



Link MM/Dt. 21.10.20

Re: Ld APP for the State -  
None for accused  
Sr. ACF ombudsman is present

Ld PD is on leave today  
Be put up on 26/10/20



Link MM-1 (cont)  
22/10/20

State vs. Wasim  
FiR No. 22538/20  
PS Krishna Nagar

21.10.2020

Ld. Po is on Leave today.  
Fresh application for Bail application receive by through  
email.

Present : Ld. APP for the State.


None for applicant.

Report be called from IO/ SHO for 22.10.2020.

  
Link MM/Dt. 21.10.20

Review : Ld APP for the state through VC  
Sh. Nandul Babu CI for accused  
present through VC

As requested be put up on 26/10/20

  
LMA (2020)  
22/10/20

26/10

State vs. Lalit Kumar  
FIR No. 0324/20  
PS shakar pur


21.10.2020

Ld. Po is on Leave today.  
Fresh application for Bail application receive by through email.

Present : Ld. APP for the State.


None for applicant.

Report be called from IO/ SHO for 22.10.2020.

  
3:54 pm  
Link MM/Dt. 21.10.20

29/10/20

Ld. Po is on leave today  
P.S. All for state through VC  
Counsel sh. Rohul Tyagi is  
Present through VC  
Put up for 26/10/20

  
Link MM  
22/10/20

State vs. Imran  
FIR No. 21936/20  
PS Shakarpur


21.10.2020

Ld. Po is on Leave today.  
Fresh application for Bail application receive by through  
email.

Present : Ld. APP for the State.

None for applicant.

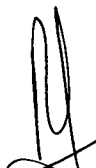
Report be called from IO/ SHO for 22.10.2020.

  
3:54 pm  
Link MM/Dt. 21.10.20

Present: Ld APP for the State available  
through VC  
none for the accused

Reply filed

Be put up on 26/10/20

  
Link MM-1  
22/10/20



FIR 291/2020  
U/s 379/34 IPC

PS PIA

**Through video conferencing via webex.**

**Ld. PO is on leave today.**

**This is first bail application u/s 437A Cr. PC received on behalf of the applicant/accused through his counsel, on the official email ID of the Court.**

22.10.2020

Present: Ld. APP for the State through VC.  
Ld. Counsel for accused through VC.

Reply received from IO. Seen. Considered.

Arguments on the application heard. Report has been perused.

Ld. Counsel for accused submit that accused is in custody since 17.09.2020 and his custody is not required for the purpose of investigation. It is stated that accused has been falsely implicated in the present case and is not required for the purpose of investigation and thus bail may be granted to the accused.

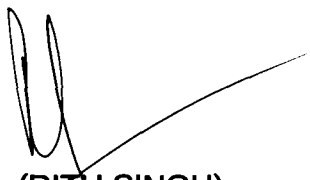
IO has stated in his reply that stolen mobile phone is yet to be recovered and co-accused is yet to be arrested and the investigation at the initial stage. IO has opposed the bail application on the ground that the accused may repeat the offence if released on bail.

In view of the discussions as well as the fact that stolen mobile phone is yet to be recovered and co-accused is yet to be arrested and the investigation at the initial stage, this Court is not inclined to grant the bail to the accused at this stage, accordingly, bail application of the accused stands dismissed.

The application stands disposed off.

Copy of the order be emailed to counsel for accused.

Copy of order be given to the IO.

  
(RITU SINGH)  
1<sup>st</sup> Link MM(MAHLA COURT-02)  
East/KKD/Delhi  
22.10.2020

FIR No. 293/2020  
U/s 323/342/506 IPC  
PS PIA

**Through video conferencing via webex.**

**Ld. PO is on leave today.**

**This is an application u/s 437 Cr. PC received on behalf of the applicant/accused through his counsel, on the official email ID of the Court.**

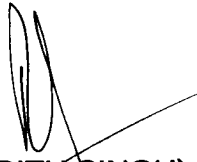
22.10.2020

Present: Ld. APP for the State through VC.  
Ld. Counsel for accused through VC.

Reply has been received from IO. Seen.

Counsel for the accused has argued via VC that all the offences for which accused has been charged in the present case are bailable offences and he has admitted that accused is not in custody in this case. However, the present bail application has been filed u/s 437 Cr. PC which relates to bail in the cases of non-bailable offences. Moreover from the report of the IO, it is not clear whether FIR has been registered in respect of 1<sup>st</sup> para or 2<sup>nd</sup> para of offence u/s 506 IPC against the accused. Accordingly, IO is directed to furnish clarification by 27.10.2020.

Let copy of order be sent to counsel for accused via email.

  
(RITU SINGH)  
1<sup>st</sup> Link MM(MAHILA COURT-02)  
East/KKD/Delhi  
22.10.2020

State vs. Manoj  
FIR No. 426/20  
PS Shakarpur

19.10.2020

Fresh application for seeking bail to the accused, moved on behalf of the accused, through email.

Present: Ld. APP for the State.

None for applicant.

IO/SHO PS concerned to file reply for 20.10.2020

(Aakanksha Vyas)  
MM-05 (East)/KKD Court  
Delhi/ 19.10.2020

Present : Ld APP for the State  
Sh. Sumit Sharma CI for applicant

In Reply to seek time to file reply  
to the application

Re list for 22/10/20

MM-05  
22/10/20

Re: Ld APP for the State available through VC  
Sh. Sumit Sharma CI for ~~State~~ accused  
available through VC

Ld PO is on leave today

Be put up on 26/10/20 on request

Sh. Hina MM/22-10-20